

determines the amount size of annual allocation to the State Disaster Response Fund (SDRF) of each State for each of the financial years for entire Award period. The Fourteenth Finance Commission has recommended allocation of ₹ 61,220 crore in SDRF to all States for the Award Period (*i.e.* 2015-16 to 2019-2020) against ₹ 33,580.93 crore recommended by the 13th Finance Commission for the years 2010-11 to 2014-15.

For the instant case, Fourteenth Finance Commission has recommended allocation of ₹ 2,430 crore in SDRF of Andhra Pradesh for the Award Period (*i.e.* 2015-16 to 2019-2020), the year-wise details of allocation of SDRF is given as under:-

(₹ in crore)		
Sl. No.	Year	Amount
1.	2015-2016	440.00
2.	2016-2017	462.00
3.	2017-2018	485.00
4.	2018-2019	509.00
5.	2019-2020	534.00
TOTAL		2430.00

Spurt in crimes against dalits

1203. SHRI K. RAHMAN KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware of spurt in crimes against dalits during the last two years;

(b) if so, the State-wise details of such crimes and the number of persons chargesheeted/ convicted; and

(c) whether there appears laxity in the enforcement of laws intended to ensure safety and security of dalits, if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) As per information provided by the National Crime Records Bureau (NCRB), an increase of 19.4% (from 39,408 cases in 2013 to 47,064 cases in 2014) were reported under crime against persons belonging to Scheduled Castes (Dalits) during 2014 over 2013. State/UT wise cases reported, cases charge sheeted, cases convicted, persons arrested, persons

charge sheeted and persons convicted under crimes against persons belonging to Scheduled Castes (Dalits) during 2013-2014 is given in the Statement-I (*See* below).

(c) As per the seventh schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/ Union Territory Administrations. Ministry of Home Affairs has issued an advisory dated 1st April, 2010 on 'Measures need to curb crime against Scheduled Castes/Scheduled Tribes' which is available at http://www.mha.nic.in/sites/upload_files/mha/files/pdf/Advisory- SCST_010610.pdf

Statement-I

State/UT-wise Cases reported (CR), Cases Chargesheeted (CS), Cases convicted (CV), Persons arrested (PAR), Persons charge sheeted (PCS), Persons convicted (PCV) Under Total Crimes against SCs during 2013-2014

Sl. No.	State/UT	CR	CS	CV	PAR	PCS	PCV
2013							
1.	Andhra Pradesh	3270	1652	138	4251	3919	347
2.	Arunachal Pradesh	0	0	0	0	0	0
3.	Assam	8	2	0	5	2	0
4.	Bihar	6721	4608	204	10173	9650	300
5.	Chhattisgarh	242	297	75	587	542	132
6.	Goa	12	15	0	19	12	0
7.	Gujarat	1190	1110	29	3061	2983	57
8.	Haryana	493	353	48	724	747	84
9.	Himachal Pradesh	148	108	9	208	224	13
10.	Jammu and Kashmir	0	0	0	0	0	0
11.	Jharkhand	978	438	105	624	649	154
12.	Karnataka	2566	2162	71	5400	4668	177
13.	Kerala	756	387	22	557	597	33
14.	Madhya Pradesh	2945	2760	767	5781	5733	1757
15.	Maharashtra	1678	1303	44	4965	4517	112
16.	Manipur	1	0	0	0	0	0

Sl. No.	State/UT	CR	CS	CV	PAR	PCS	PCV
17.	Meghalaya	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0
19.	Nagaland	0	0	0	0	0	0
20.	Odisha	2592	1741	51	2996	3044	70
21.	Punjab	126	66	13	210	122	30
22.	Rajasthan	6475	2434	844	4497	4492	966
23.	Sikkim	6	6	13	7	7	9
24.	Tamil Nadu	1845	1265	106	3726	3073	329
25.	Telangana	-	-	-	-	-	-
26.	Tripura	48	48	0	57	56	0
27.	Uttar Pradesh	7078	5336	1772	21836	15188	4113
28.	Uttarakhand	34	22	22	57	59	35
29.	West Bengal	115	88	0	200	141	0
TOTAL STATES		39327	26201	4333	69941	60425	8718
30.	A & N Islands	0	0	0	0	0	0
31.	Chandigarh	4	2	0	2	2	0
32.	D&N Haveli	0	0	0	0	0	0
33.	Daman and Diu	1	0	0	0	0	0
34.	Delhi UT	55	55	0	71	70	0
35.	Lakshadweep	0	0	0	0	0	0
36.	Puducherry	21	12	1	36	30	1
TOTAL UTs		81	69	1	109	102	1
TOTAL (ALL INDIA)		39408	26270	4334	70050	60527	8719

2014

1.	Andhra Pradesh	4114	2225	147	4199	3426	271
2.	Arunachal Pradesh	0	0	0	0	0	0
3.	Assam	2	0	0	1	0	0
4.	Bihar	7893	6152	101	8934	8306	221
5.	Chhattisgarh	1066	893	143	1368	1383	183

Sl. No.	State/UT	CR	CS	CV	PAR	PCS	PCV
6.	Goa	17	13	2	16	20	2
7.	Gujarat	1130	1046	26	2818	2774	33
8.	Haryana	830	615	64	1146	1071	113
9.	Himachal Pradesh	122	69	9	159	132	22
10.	Jammu and Kashmir	0	0	0	0	0	0
11.	Jharkhand	903	482	60	942	577	62
12.	Karnataka	2138	1807	46	4575	4325	85
13.	Kerala	816	442	34	784	691	41
14.	Madhya Pradesh	4151	4187	1586	7972	7934	2784
15.	Maharashtra	1768	1464	59	4286	4332	95
16.	Manipur	1	0	0	1	0	0
17.	Meghalaya	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0
19.	Nagaland	0	0	0	0	0	0
20.	Odisha	2266	2342	23	3527	3507	34
21.	Punjab	123	49	6	152	93	19
22.	Rajasthan	8028	3600	806	6429	6619	1781
23.	Sikkim	10	7	2	10	9	1
24.	Tamil Nadu	1546	1307	88	3578	3595	181
25.	Telangana	1694	1046	40	2653	2202	59
26.	Tripura	49	32	0	57	46	0
27.	Uttar Pradesh	8075	6132	1846	24980	17951	4557
28.	Uttarakhand	61	40	8	79	73	8
29.	West Bengal	159	127	1	249	192	1
TOTAL STATES		46962	34077	5097	78915	69258	10553
30.	A & N Islands	0	0	0	0	0	0
31.	Chandigarh	1	1	0	4	3	0
32.	D&N Haveli	0	0	0	0	0	0
33.	Daman and Diu	0	1	0	0	0	0

Sl. No.	State/UT	CR	CS	CV	PAR	PCS	PCV
34.	Delhi UT	87	75	5	107	104	9
35.	Lakshadweep	0	0	0	0	0	0
36.	Puducherry	14	9	0	5	9	0
TOTAL UTs		102	86	5	116	116	9
TOTAL (ALL INDIA)		47064	34163	5102	79031	69374	10562

Note: Disposal of cases/persons by police/courts may includes cases/persons of previous years also.Total crimes against SCs include cases reported under Protection of Civil Right Act, SC/ST (POA Act and IPC without the SC/ST (POA) Act.

Source: Crime in India.

Report from U.P. Government on Dadri incident

1204. SHRI K. RAHMAN KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has received any report from the Uttar Pradesh Government on the communal incident involving murder of a person of Dadri in Uttar Pradesh;

(b) if so, the details thereof; and

(c) what preventive measures have been taken to prevent recurrence of such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) As per report received on 5.10.2015 from the Government of Uttar Pradesh, some members of a particular community entered the house of a person on the intervening night of 28-29 September,2015 and beat him and his son on the allegation of slaughtering a banned animal. One of the persons later succumbed to his injuries. The State Government had informed that cases were registered in the Police Station Jarcha, Dadri, under Case Crime No. 241/15–Articles 147, 148,149, 323, 504, 506, 307, 427 and 458 against 10 persons.

(c) 'Public Order' and 'Police' are State subjects as per the provisions of the Constitution of India. The responsibilities of maintaining law and order, investigation, registration/prosecution of crimes, protection of life and property including that of minorities, rest primarily with the respective State Governments.

To maintain communal harmony in the country, the Central Government assists the State Governments/Union Territory Administrations in a variety of ways like sharing